GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 2490

TO BE ANSWERED ON THE 03RD AUGUST, 2021/ SRAVANA 12, 1943 (SAKA)

POLTICAL ASSASSINATION

†2490. SHRI BHAGIRATH CHOUDHARY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the cases of murders of politicians are increasing in the country;
- (b) if so, the details during the last five years in each year and current year, State-wise;
- (c) the details of the total number of such cases registered and number of accused arrested and the action taken against the guilty;
- (d) whether the Government has constituted any committee or appointed any investigation agency to investigate the issues related to the killings of politicians;
- (e) if so, the details thereof; and
- (f) whether any concrete measures have been taken by the Government to prevent such cases in future and to identify the reasons behind such cases, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) To (c): National Crime Records Bureau compiles and publishes information on crimes in its publication 'Crime in India'. The reports are available till the year 2019. NCRB does not maintain separate data

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Relating to 'Murder of Politicians'. However, NCRB has started collecting

data relating to cases registered and victims under 'Motives of Murder for

Political Reasons' from the year 2017. This data for the year 2017 to 2019

is given in Annexure I.

(d): No Sir.

(e): Does not arise.

(f): 'Police' and 'Public Order' are State subjects under the Seventh

Schedule to the constitution of India and State Governments are

responsible for prevention, detection and investigation of crimes. The

State Governments/Union Territory Administrations are competent to deal

with such offences under the extant provisions of laws. However, Ministry

of Home Affairs have issued advisories to States and Union Territories,

from time to time, to maintain law and order and ensure that any person

who takes law into his/her own hands is punished promptly as per law.

State/UT-wise Cases Registered (CR), and Total Victims (TOTV) under Motives of Murder for Political Reasons during 2017-2019

SL	State/UT	2017		2018		2019	
		CR	TOTV	CR	TOTV	CR	TOTV
1	Andhra Pradesh	2	3	0	0	5	7
2	Arunachal Pradesh	0	0	0	0	3	3
3	Assam	0	0	0	0	0	0
4	Bihar	12	11	9	9	6	6
5	Chhattisgarh	0	0	0	0	0	0
6	Goa	0	0	0	0	0	0
7	Gujarat	4	4	2	2	1	1
8	Haryana	0	0	1	1	1	1
9	Himachal Pradesh	0	0	1	1	0	0
10	Jammu & Kashmir*	0	0	0	0	1	2
11	Jharkhand	42	42	1	1	6	6
12	Karnataka	9	9	6	6	4	9
13	Kerala	5	5	4	4	4	6
14	Madhya Pradesh	1	1	3	3	2	2
15	Maharashtra	4	4	7	8	3	3
16	Manipur	0	0	1	1	0	0
17	Meghalaya	0	0	1	1	0	0
18	Mizoram	0	0	0	0	0	0
19	Nagaland	0	0	2	2	0	0
20	Odisha	8	8	0	0	0	0
21	Punjab	1	1	2	5	4	4
22	Rajasthan	1	1	0	0	0	0
23	Sikkim	1	1	0	0	0	0
24	Tamil Nadu	3	4	0	0	3	3
25	Telangana	0	0	0	0	2	2
26	Tripura	1	1	2	2	0	0
27	Uttar Pradesh	3	3	0	0	3	3
28	Uttarakhand	0	0	0	0	1	1
29	West Bengal	1	1	12	13	12	13
	TOTAL STATE(S)	98	99	54	59	61	72
30	A&N Islands	0	0	0	0	0	0
31	Chandigarh	0	0	0	0	0	0
32	D&N Haveli **	0	0	0	0	0	0
33	Daman & Diu **	0	0	0	0	0	0
34	Delhi	0	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0
	TOTAL UT(S)	0	0	0	0	0	0
	TOTAL (ALL INDIA)	98	99	54	59	61	72

Source: Crime in India

Note: Due to non-receipt of data from West Bengal in time for 2019, Data furnished for 2018 has been used

^{*} Now UTs of Jammu & Kashmir and Ladakh

^{**} Now UT of D&N Haveli and UT of Daman & Diu have merged as one UT.